

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of Insolvency and Bankruptcy Board of India

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF CREDITORS OF GRL TIRES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of the Corporate Debtor	GRL Tires Private Limited
2	Date of Incorporation of Corporate Debtor	27.04.2012
3	Authority under which the Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Mumbai under the Companies Act, 1956
4	Corporate Identity Number of the Corporate Debtor	U25203MH2012PTC230352
5	Address of the Registered Office and Principal place of Business, if any	418, Creative Industrial Estate, 72, N. M. Joshi Marg, Lower Parel, Mumbai, Maharashtra – 400 011
6	Insolvency Commencement Date in respect of the Corporate Debtor	20.12.2019
7	Estimated Date of Closure of Insolvency Resolution Process	16.06.2020 (180 days from Insolvency Commencement Date i.e. 20/12/2019)
8	Name and Registration Number of Insolvency Professional acting as Interim Insolvency Professional	Pankaj Sham Joshi IP No. IBBI/IPA-002/IP-N00507/2017-18/11556
9	Address and Email of the Interim Resolution Professional, as registered with the Board.	Pankaj Sham Joshi c/o Omega Business Solutions Pvt. Ltd. Unit 12, Kakad Industrial Estate Lady Jamshedji Cross Road No. 3. Mahim (West) Mumbai 400 016 pjoshi.ip@gmail.com
10	Address and Email to be used for correspondence with the Interim Resolution Professional	Pankaj Sham Joshi c/o Omega Business Solutions Pvt. Ltd. Unit 12, Kakad Industrial Estate Lady Jamshedji Cross Road No. 3. Mahim (West) Mumbai 400 016 pjoshi.ip@gmail.com
11	Last Date for Submission of Claims	03.01.2020 (Date of Appointment of Interim Resolution Professional is 21.12.2019)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil



13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms: Mentioned at Para 4 below (b) Details of Authorised Representative -Not Applicable

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **GRL Tires Private Limited** on 20.12.2019. (The copy of the said Order was made available on 21.12.2019).
2. The creditors of **GRL Tires Private Limited** are hereby called upon to submit their claims with proof on or before **03.01.2020** to the Interim Resolution Professional at the address mentioned against Item No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by registered post or by electronic means.
4. The claims may be submitted in the specified forms in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016: Form B – Operational creditors (Other than Workmen/ Employee); Form C - Financial Creditors; Form CA – Deposit Holders; Form D – Workmen/Employee; Form E – Operational Creditor- Representative of Workmen/ Employees and Form F - Other Creditors. Copy of the above Forms Can be downloaded from website of Insolvency & Bankruptcy Board of India (IBBI) at www.ibbi.gov.in

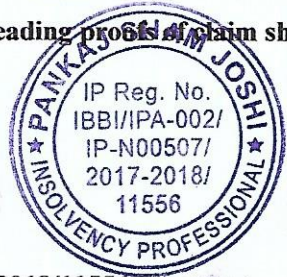
Submission of false or misleading proof of claim shall attract penalties

Pankaj's Joshi

Pankaj Sham Joshi

Interim Resolution Professional

IP No. IBBI/IPA-002/IP-N00507/2017-2018/11556



Date: 22.12.2019

Place: Mumbai